

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF MOHAN JUTE MILLS LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor Mohan Jute Mills Limited
2.	Date of incorporation of Corporate Debtor 5 th September 1989
3.	Authority under which Corporate Debtor is incorporated/ registered Companies Act, 1956/ Registrar of Companies, West Bengal
4.	Corporate Identity Number/ Limited Liability Identification Number of Corporate Debtor CIN – U17119WB1989PLC047516
5.	Address of the registered office and principal office (if any) of Corporate Debtor Registered Office – 1 Kyd Street, 2 nd Floor, Room no.16A, Palace Court, Kolkata – 700 016. Works - Mouza – Banjipali, P.H. No. 13, Raigarh, Chhattisgarh
6.	Insolvency commencement date in respect of Corporate Debtor Date of Order: 21 st October, 2019
7.	Estimated date of closure of Insolvency Resolution Process 180 days from date of commencement of resolution process, which is 18 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name – Arun Kumar Gupta Registration No. - IBBI/IPA-001/IP-P00013/2016-2017/10037
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address – P15, Bentinck Street, 3 rd Floor, Kolkata – 700001 Email – guptaarunkumar2001@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address – P15, Bentinck Street, 3 rd Floor, Kolkata – 700001 Email – cirp.mohanjute mills@gmail.com
11.	Last date for submission of claims 4 th November, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Name of the class(es) – None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: www.ibbi.gov.in Physical Address: Same as address mentioned under item 10 above

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Mohan Jute Mills Limited on 21st October, 2019.
- The creditors of Mohan Jute Mills Limited are hereby called upon to submit their claims with proof on or before 4th November, 2019 to the interim resolution professional at the address mentioned against entry no.10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [None] in Form CA - Not Applicable as per the details available with the IRP till date.
- Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 23rd October, 2019, Kolkata

Name and Signature of Interim Resolution Professional:

Arun Kumar Gupta
Registration No. IBBI/IPA-001/IP-P00013/2016-2017/10037

